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HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

No. HHC/4201/74-

Dated 19th April, 1974.

N O T I F I C A T I O N

The Hon'ble the Chief Justice, High Court of Himachal Pradesh with the prior approval of the Governor, Himachal Pradesh, is pleased to make the following Rules in regard to the publication of Himachal Pradesh Series of the Indian Law Reports;

1. There shall be a Council of Law Reporting, which shall be constituted as follow:-
 - (i) The Chief Justice.
 - (ii) Advocate General.
 - (iii) Two members of the High Court Bar nominated by the Chief Justice.
- The Chief Justice may, in his discretion, enlarge the personnel of the Council in any manner whenever he considers it expedient to do so.
2. Except for the ex-officio members of the Council the remaining members shall hold office for a period of three years.
3. There shall be an Editor for the Himachal Pradesh Series of the Indian Law Reports, who shall be appointed by the Chief Justice on the recommendation of the Council of Law Reporting.
4. The appointment of Editor shall be for a period not exceeding five years at a time.
5. The Editor shall work under the supervision of the Council of Law Reporting.
6. The Editor will be assisted by one or more Reporters, as may appear to the Chief Justice to be necessary. The appointment of a Reporter or Reporters, as in the case of the Editor will be made by the Chief Justice on the recommendation of the Council of Law Reporting. The terms in regard to the salary and scale of the Editor and the Reporters, will be determined by the Governor in consultation with the Chief Justice.
7. The responsibility for all arrangements in connection with the printing publication and distribution of the Himachal Pradesh Series of the Indian Law Reports shall vest with the Governor of Himachal Pradesh.
8. The Law Reporting Council may make its own rules of business which shall be subject to the approval of the Chief Justice.

KEDARISHWAR
REGISTRAR.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA.

No.HHC/Admn.2(37)/72-I

Dated 14th day of July, 1997.

N O T I F I C A T I O N

In supersession of the rules in regard to the publication of Himachal Pradesh Series of the Indian Law Reports as published in Rajpatra, U.P. dated May 4, 1974 and as amended vide H.P.High Court Notification No. HHC/Admn.22(14)/82- dated November 18, 1982, the Hon'ble the Chief Justice, High Court of Himachal Pradesh in exercise of the powers vested in him under Article 229 of the Constitution is pleased to make the following rules:

1. These Rules shall be called "High Court of Himachal Pradesh (Council of Law Reporting) Rules, 1997".
 2. These Rules shall come into force with immediate effect.
 3. There shall be a Council of Law Reporting which shall be constituted as follows:-
 - i) The Chief Justice.
 - ii) The Advocate General.
 - iii) The members of Editorial Committee nominated by the Chief Justice in consultation with the Advocate General.
 - iv) The Editor of the Journal.
 - v) The Registrar of the High Court or such other officer as may be nominated by the Chief Justice, shall be the Secretary of the Council.
- Note: The members of the Editorial Committee shall be selected from the members of the High Court Bar. They shall function as honorary officials.
4. The members of the Editorial Committee shall hold office for a period of five years.

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* Inter/ed vide 1st amendment dt. 21.7.97.

5. There shall be an Editor for the Himachal Pradesh Series of the Indian Law Reports, who shall be appointed by the Chief Justice in consultation with the Advocate General.
6. The appointment of the Editor shall be for a period not exceeding five years at a time.
7. The Editor shall work under the direct supervision of the Chief Justice and report directly to the Chief Justice in any manner relating to his functions.
- 8(a) The Editor will be assisted by an Assistant Editor appointed by the Chief Justice in consultation with the Advocate General.
- (b) The terms of appointment in regard to salary etc., of the Editor and the Assistant Editor will be determined by the Chief Justice with the approval of the Governor of the State.
9. The responsibility for all arrangements in connection with the printing, publication and distribution of the Himachal Pradesh Series of the Indian Law Reports shall vest with the Governor of Himachal Pradesh.
10. The Law Reporting Council may make its own rules of business which shall be subject to the approval of the Chief Justice.
11. Notwithstanding the supersession of the earlier rules on the subject anything done or any action taken thereunder shall be deemed to have been done under these rules.

BY ORDER

(M.R.VERMA)
R E G I S T R A R

Endst. No.HHC/Admn.2(37)/72-I


Dated 14.7.1997

Copy forwarded to:-

1. The Chief Secretary to the Government of H.P., Shimla.
2. The Advocate General, H.P. Shimla, for information.
3. The Chairman, Bar Council of H.P., Shimla.

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4. The President, High Court Bar Association, Shimla.
5. The Special Private Secretary to Hon'ble the Chief Justice.
6. All the Addl. Registrars/Deputy Registrars/ Assistant Registrars/Marriage Counsellor/ Secretaries/Court Secretaries/Private Secretaries/ Readers/Superintendents/Chief Librarian of this Registry.
7. PAs to Registrar/Registrar(V)/Distt. & Sessions Judge (Rules) .
8. The Editor, I.L.R. (H.P.Series), High Court, Shimla.
9. The Controller, Printing & Stationary, Govt. of H.P. Shimla-5, for publication in the Rajpatra (extra-ordinary), He is also requested to send a copy of the Gazette containing publication, to this Registry, at the earliest.
10. Guard file.


(K.C. Negi)
District & Sessions Judge
(Rules)

HIGH COURT OF HIMACHAL PRADESH, SHIMLA.

No. HHC/Admn. 2(37)/72-1

Dated: 21.7.1997.

In partial modification of the notification No. HHC/Admn. 2(37)/72-1 dated 14th July, 1997, the Hon'ble the Chief Justice, High Court of Himachal Pradesh in exercise of the powers vested in him under Article 229 of the Constitution is pleased to make the following amendments in The High Court of Himachal Pradesh (Council of Law Reporting) Rules, 1997:-

1. These rules shall be called "High Court of Himachal Pradesh (Council of Law Reporting) (1st amendment) Rules, 1997.
2. These rules shall come into force with immediate effect.
3. In the main body of notification in the fifth and sixth lines after the words and figures "dated November 18, 1982" and before the words "the Hon'ble the Chief Justice" the words & figures "and High Court of H.P. Notification No. HHC/ILR (H.P. Series) Rules/74 dated 28th November, 1994" will be inserted.

BY ORDER OF HON'BLE THE
CHIEF JUSTICE.

(M. R. Verma)
REGISTRAR

Endst. No. HHC/Admn. 2(37)/72-1

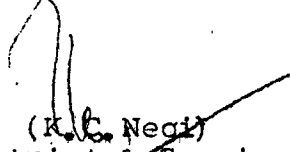
Dated: 21.7.1997.

Copy forwarded to:-

1. The Chief Secretary to the Government of H.P. Shimla.
2. The Advocate General, H.P. Shimla, for information.
3. The Chairman, Bar Council of H.P., Shimla.
4. The President, High Court Bar Association, Shimla.

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5. The Special Private Secretary to Hon'ble the Chief Justice.
6. All the Addl. Registrars/Deputy Registrars/ Assistant Registrars/Marriage Counsellor/ Secretaries/Court Secretaries/Private Secretaries/ Readers/Superintendents/Chief Librarian of the Registry.
7. PAs to Registrar/Registrar (V)/District and Sessions Judge (Rules).
8. The Editor I.P.R (H.P. Series), High Court, Shimla.
9. The Controller, Printing & Stationary, Govt. of H.P. Shimla-5, for publication in the Rajpatra (extra-ordinary). He is also requested to send a copy of the Gazette containing publication to this Registry, at the earliest.
10. Guard file.


(K. C. Negi)
District & Sessions Judge,
(Rules)

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA.

No. HHC/I.L.R.Rules,1974:

Dated 8th Oct.,2002.

NOTIFICATION.

In exercise of the powers, vested under Article 229 of the Constitution of India, the Chief Justice of the High Court of Himachal Pradesh, makes the following amendment in the rules in regard to publication of H.P. Series of the Indian Law Reports as published in Rajpatra H.P., dated May 4,1974.:

Short Title:-

These rules shall be called "The Publication of Himachal Pradesh Series of the Indian Law Reports(2nd Amendment) Rules,2002.

Commencement:

They shall come into force with immediate effect.

Amendment:-

1. Rule 1(iii) of "The Publication of Himachal Pradesh Series of the Indian Law Reports as published in Rajpatra, H.P., dated May 4, 1974", shall be substituted by the following:

(iii) "The President of the High Court Bar plus two members nominated by the Chief Justice".

2. " Rule-3 of the rules ibid shall be Substituted by the following:-

"There shall be an Editor for the H.P. Series of the Indian Law Reports, who shall be appointed by the Chief Justice.

3. The Rules called " High Court of Himachal Pradesh (Council of Law Reporting), Rules, 1997" as notified vide notification dated 14.7.1997 shall henceforth be Nonest.

BY ORDER.

(L.N.SHARMA)
DISTRICT & SESSSIONS JUDGE
(INSPECTION)

Contd/3.

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA.

No. HHC/I.L.R.Rules,1974:

Dated 21st Dec.,2002.

NOTIFICATION.

In exercise of the powers, vested under Article 229 of the Constitution of India, the Chief Justice of the High Court of Himachal Pradesh, makes the following amendment in the rules in regard to publication of H.P. Series of the Indian Law Reports as published in Rajpatra H.P., dated May 4,1974, as amended from time to time:-

Short Title:- These rules shall be called "The Publication of Himachal Pradesh Series of the Indian Law Reports (3rd Amendment) Rules,2002."

Commencement:- They shall come into force with immediate effect.

Amendment:- 1. Rule 3(A) shall be added after existing Rule-3 of "The Publication of Himachal Pradesh Series of the Indian Law Reports as published in Rajpatra, H.P., dated May 4, 1974", as amended from time to time as under:-

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... .. 13(A).

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There shall be an Assistant Editor for the Himachal Pradesh Series of the Indian Law Reports, who shall be appointed by the Chief Justice."

"Rule-6 of the rules 1974 as amended from time to time shall be substituted by the following :-

"The editor will be assisted by one or more Reporters, as may appear to the Chief Justice to be necessary. The appointment of a Reporter or Reporters, as in the case of the Editor, will be made by the Chief Justice. The terms in regard to the salary and scale of the Editor and the Reporters, will be determined by the Governor in consultation with the Chief Justice.

BY ORDER.

(S.K. CHAUDHARY)
DISTRICT & SESSIONS JUDGE
(INSPECTION)

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